

**Form No. IX**  
(Rules 19 and 38)

*Notice of the certification and transmission of the transcript of the record.*

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY APPELLATE  
CIVIL/CRIMINAL JURISDICTION**

**SUPREME COURT CIVIL/CRIMINAL APPEAL No. OF 19 .**

(From the Judgment and/Decree/Order of this High Court dated  
..... in ..... of ..... 19.....)

Appellant(s);  
(Original )

versus

Respondent(s).  
(Original )

To

TAKE NOTICE that the English Transcript of the Record proper/the printed cyclostyled record of the abovementioned appeal has been authenticated and transmitted to the Supreme Court on the .....

TAKE NOTICE ALSO that you are required to take necessary steps in the prosecution of the Appeal in accordance with the provisions of Supreme Court Rules, 1966.

WITNESS ..... Chief Justice at Bombay, aforesaid, this  
.....day of ..... One thousand nine hundred and .....

By the Court,



*for Deputy Registrar and Sealer.*

This ..... day of ..... 19.....

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